

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

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OA 1273/99

At New Delhi this the 18th day of January, 2000

1. Vinod Kumar  
S/O Late Sh. Raj Pal  
R/O Qr. No. 448, Sector-II  
R.K.Puram, New Delhi.
2. Shakuntla Devi,  
widow of late Raj Pal  
R/O Qr. No. 448, Sector-II,  
R.K.Puram, New Delhi.

.. Applicant

(By Advocate Shri S.C.Luthra )

versus

1. Union of India- through  
Ministry of Urban Development and  
Affairs, Nirman Bhawan, New Delhi.
2. Chief Engineer (New Delhi Zone-1),  
C.P.W.D. Nirman Bhawan,  
New Delhi.
3. Director of Estates,  
Nirman Bhawan, New Delhi.

.. Respondents

(By Advocate Shri D.S. Jagotra )

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Heard both the learned counsel.

2. Shri D.S. Jagotra, learned counsel for the respondents has submitted that the applicants have since vacated the Govt. accommodation which was earlier allotted to the deceased father. Shri Luthra, learned counsel for the applicants, ~~however~~, submits that he has no further instructions.
3. In view of the above facts and circumstances of the case, nothing further survives in the OA. Accordingly OA is disposed of as having become infructuous. No costs.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan )  
Member (J)

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